

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.78 of 2013

Thursday, this the 3rd day of September, 2015

CORAM:

**Hon'ble Mr. Justice N.K.Balakrishnan, Judicial Member
 Hon'ble Mrs.P.Gopinath , Administrative Member**

A.C.Nadarkoya

S/o.K.C.Sikhander

Head Master (Retd.)

Junior Basic School Centre

Union Territory of Lakshadweep

Agatti and residing at Athana Illam

Chetta House, Agatti – 682 583

Applicant

(By Advocate – Mr.N.Unnikrishnan)

V e r s u s

1. The Union of India represented by the
 Secretary to Government of India
 Ministry of Human Resources Development
 Department of Education, New Delhi – 110 001

2. The Administrator, Union Territory of Lakshadweep
 Kavaratti Island – 682 555

3. The Director of Education, Union Territory of Lakshadweep
 Administration, Kavaratti Island – 682 555

4. The Headmaster and Designated Officer
 Office of the Principal Govt. Senior Secondary School
 Union Territory of Lakshadweep, Agatti – 682 583 **Respondents**

**(By Advocate – Mr. N.Anil Kumar, Sr.PCGC(R) for R-1 and
 Mr.S.Radhakrishnan (R2-4))**

This Original Application having been heard on 3.09.2015, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Justice N.K.Balakrishnan, Judicial Member

It is submitted by learned counsel for applicant that substantial portion of relief has already been granted by the respondents and so the application can be closed with liberty to move the authorities concerned for remaining relief, if any. This submission is recorded.

2. The Original Application is disposed of accordingly. No order as to costs.


(P.GOPINATH)
ADMINISTRATIVE MEMBER

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(N.K.BALAKRISHNAN)
JUDICIAL MEMBER